GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 2442

ANSWERED ON 11/08/2025

MISAPPROPRIATION AND CORRUPTION IN THE FUNDS UNDER PMAY

2442. SHRI NEERAJ DANGI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of complaints received so far in the country regarding misappropriation and corruption in the funds under the Pradhan Mantri Awas Yojana;
- (b) the details of the action taken by Government against the officials and people involved in such activities, State-wise;
- (c) whether Government has provided assistance again to the deprived beneficiaries due to such activities of fraud and corruption; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Based on the project proposal submitted by States/Union Territories (UTs), a total of 119.31 lakh houses including 7.15 lakh under PMAY-U 2.0, have been sanctioned under PMAY-U by the Ministry, so far. Out of which 112.98 lakh houses have been grounded and 93.81 lakh are completed/delivered to the beneficiaries across the country, as on 04.08.2025.

PMAY-U & PMAY-U 2.0 are demand driven schemes. For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). The selection of beneficiaries is done by respective State/UT Government as per the scheme guidelines.

The schemes are implemented through designated nodal agencies at State/UT level. Release of funds to the beneficiaries are done through DBT by States/UTs/Urban Local Bodies (ULBs) on the basis of progress of construction which is monitored by Geo-tagging. As per the scheme guidelines, suitable grievance redressal system has been set up at both State and City level to address the grievances in implementing the Mission from various stakeholders. In addition, for proper selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval.

Further, Third Party Quality Monitoring (TPQM) is mandatory for States/UTs to ensure quality of construction under various components of the Mission by visiting the project site from time to time and advise States/UTs and ULBs on quality related issues. Further, Social Audit are conducted by States/UTs through independent agencies to identify and resolve issues related to construction, allotment, infrastructure readiness or inhabitability etc. It affects better implementation and ensures accountability, transparency and participation in the scheme.

Any complaint regarding the implementation of PMAY-U including misappropriation and corruption in the funds, if any, are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations and also actions are taken as per prevalent law. Moreover, a Centralized Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Grievances/complaints received in MoHUA or on CPGRAMS portal regarding any aspect of scheme implementation, selection of beneficiaries including any misappropriation and corruption in the funds are forwarded to States/UTs for enquiry and appropriate action against the concerned persons, as per scheme guidelines.
